Office of Directorate General of Foreign Trade
New Delhi -0

Para 4.7 Decision (DRAFT)

MEETING NUMBER : 1/82-ALC4/2015 **MEETING DATE** : 15.04.2015
But actually held on 29.04.2015

Meeting No. 19/82 of 2014-15, to consider the cases/issues under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2009-14 pertaining to Chemical and Allied products and falling under Chapter 29 and 30, was scheduled for 18.03.2015 but actually held on 29.04.2015 under the Chairmanship of Shri Jaikant Singh, Addl. DGFT in Room No.11, Udyog Bhawan, New Delhi.

Following members were present:-

Shri Nirmal Kumar, Deputy Director General of Foreign Trade
Shri D.N. Mathur, Consultant, Department of Pharmaceutical
Shri Mahendra Vikram Singh, Foreign Trade Development Officer

The committee went through the minutes of earlier NC–III meeting No. 19/82 was scheduled for 18.03.2015 but actually held on 29.04.2015 and approved the same.

The following cases/issues were discussed and the committee took the decision as mentioned against each case.

	Case No.:30/13/82-ALC4/2012	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
1	HQ File :01/82/050/00365/AM13/	RLA File :02/24/040/00029/AM13/	Lic.No/Date:0210177518 14.05.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			

	Case No.:24/1/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
2	HQ File :01/82/050/01550/AM15/	RLA File :09/71/040/00073/AM13/	Lic.No/Date:0910053465 09.08.2012	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:25/1/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
3	HQ File :01/82/050/01551/AM15/	RLA File :09/24/040/00152/AM14/	Lic.No/Date:0910056835 19.07.2013	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:82/5/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
4	HQ File :01/82/050/00399/AM15/	RLA File :03/94/040/01152/AM14/	Lic.No/Date:0310775954 26.03.2014	Defer Date:14.06.2015
	Decision : It was decided to defer the case for 14.06.2015 for comments of Department of Pharmaceuticals.			

	Case No.:32/5/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
5	HQ File :01/82/050/00349/AM15/	RLA File :31/83/040/00008/AM15/	Lic.No/Date:3110063481 11.04.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm a copy of valid Drug Manufacturing Licence for the export product namely Fomepizole Injection 1.5gm/ml vial indicating volume and composition of each vials of export product. The case is deferred from 20.05.2015.			

	Case No.:15/5/82-ALC4/2014	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/00332/AM15/	RLA File :05/24/040/00036/AM15/	Lic.No/Date:0510386135 09.05.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/440/2014-PI(Norms) dated 06.02 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

6

Item of Export	Qty.	Sl.No.	Item of Import	Quantity allowed kg/kg
Cefdinir	1 kg	1.	7-Phenylacetamido-3-Chloromethyl Cephalosporanic Acid Para Methoxybenzyl Ester (GCLE)	2.263
		2.	CAEM (S-2-Benothiazoly(Z)-2-(2-Amino Thiazol-4-yl-)-2-Acetyioxyimino Thioacetate	1.397
		3.	Triethylamine	0.377
		4.	Acetone	6.24
		5.	Methanol	6.55
		6.	Methylene Chloride	7.41
		7	Activated Carbon	0.055
		8	TriphenylPhospine	1.234
		9	N-Butyl Acetate	0.85

RA may take appropriate action as per the decision of Norms Committee.

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	Case No.:88/13/82-ALC4/2014	Party Name:MAITHRI LABORATORIES (P) LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
7	HQ File :01/82/050/01091/AM15/	RLA File :09/24/040/00061/AM15/	Lic.No/Date:0910060058 12.05.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:9/10/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
8	HQ File :01/82/050/00923/AM15/	RLA File :31/83/040/00032/AM15/	Lic.No/Date:3110064004 21.05.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm a copy of valid Drug Manufacturing Licence for the export product namely Fomepizole Injection 1.5 gm/ml vial indicating volume and composition of each vial of export product.			

	Case No.:87/8/82-ALC4/2014	Party Name:GLENMARK GENERICS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/00751/AM15/	RLA File :03/94/040/00156/AM15/	Lic.No/Date:0310784177 03.06.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/448/2014-PI(Norms) dated January 2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

9 **Export Product: Gabapentin Tablets**

S. No.	Import Item	For Export of 1 No.Tablet	
		600mg	**800mg**
1.	Gabapentin	612.0 mg	816.0mg
2.	Poloxamer 407	75.0 mg	100.0 mg
3.	Copovidone	60.0 mg	80.0 mg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:165/6/82-ALC4/2014	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
10	HQ File :01/82/050/00567/AM15/	RLA File :02/24/040/00037/AM15/	Lic.No/Date:0210203844 05.06.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			

11	**Case No.:85/9/82-**	Party Name:BLISS GVS	Meet No/Date:1/82-	**Status:Deffered**

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	ALC4/2014	PHARMA LTD.	ALC4/2015 15.04.2015	**and Re-indexed**
	HQ File :01/82/050/00882/AM15/	RLA File :03/94/040/00178/AM15/	Lic.No/Date:0310786049 26.06.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:74/9/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
12	HQ File :01/82/050/00871/AM15/	RLA File :03/94/040/00277/AM15/	Lic.No/Date:0310786144 27.06.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:248/13/82-ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
13	HQ File :01/82/050/01251/AM15/	RLA File :03/95/040/00325/AM15/	Lic.No/Date:0310786993 17.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:208/13/82-ALC4/2014	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
14	HQ File :01/82/050/01211/AM15/	RLA File :03/94/040/00372/AM15/	Lic.No/Date:0310787389 28.07.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:209/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01212/AM15/	RLA File :03/94/040/00379/AM15/	Lic.No/Date:0310787473 31.07.2014	Defer Date:20.05.2015
15	**Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value.			

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iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

The case was deferred for 20.05.2015

16	**Case No.:147/13/82-ALC4/2014**	Party Name:SHIVAM OILS & PROTEINS INDUSTRY,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01150/AM15/	RLA File :56/24/040/00022/AM15/	Lic.No/Date:5610004362 04.08.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Division).			
17	**Case No.:42/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01045/AM15/	RLA File :09/24/040/00242/AM15/	Lic.No/Date:0910060833 07.08.2014	Defer Date:20.05.2015
	Decision : It was decided to call from the firm the complete technical details as per Appendix 33 and (ii) past production vis-avis actual consumption of inputs duly certified by Central Excise Authority. The case was deferred for 20.05.2015.			
18	**Case No.:205/13/82-ALC4/2014**	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01208/AM15/	RLA File :03/94/040/00402/AM15/	Lic.No/Date:0310787783 07.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			
19	**Case No.:214/13/82-ALC4/2014**	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Rejected**
	HQ File :01/82/050/01217/AM15/	RLA File :03/94/040/00386/AM15/	Lic.No/Date:0310787982 12.08.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			
20	**Case No.:44/13/82-ALC4/2014**	Party Name:SRIAMLABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Defferedand Re-indexed**
	HQ File :01/82/050/01047/AM15/	RLA File :09/24/040/00237/AM15/	Lic.No/Date:0910060843 12.08.2014	Defer Date:20.05.2015
	Decision : *It was decided to defer the case for 20.05.2015 for comments of Department of* Pharmaceuticals.			

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21	**Case No.:55/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01058/AM15/	RLA File :09/24/040/00269/AM15/	Lic.No/Date:0910060864 20.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			
22	**Case No.:60/13/82-ALC4/2014**	Party Name:VERDANT LIFE SCIENCES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01063/AM15/	RLA File :09/24/040/00238/AM15/	Lic.No/Date:0910060869 20.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			
23	**Case No.:242/13/82-ALC4/2014**	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01245/AM15/	RLA File :03/94/040/00442/AM15/	Lic.No/Date:0310788283 22.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			
24	**Case No.:245/13/82-ALC4/2014**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01248/AM15/	RLA File :03/94/040/00300/AM15/	Lic.No/Date:0310788279 22.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			
25	**Case No.:229/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01232/AM15/	RLA File :03/94/040/00465/AM15/	Lic.No/Date:0310788333 25.08.2014	Defer Date:20.05.2015
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.			

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	iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 20.05.2015

26	**Case No.:227/13/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deferred**
	HQ File :01/82/050/01230/AM15/	RLA File :03/94/040/00458/AM15/	Lic.No/Date:0310788329 25.08.2014	Defer Date: 12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

27	**Case No.:228/13/82-ALC4/2014**	Party Name:CROWN CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Deferred**
	HQ File :01/82/050/01231/AM15/	RLA File :03/94/040/00456/AM15/	Lic.No/Date:0310788328 25.08.2014	Defer Date: 12.06.2015
	Decision : It was decided to defer the case for 12.06.2015 for comments of Department of C&PC.			

28	**Case No.:215/13/82-ALC4/2014**	Party Name:GOLD STAR CHEMICALS PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01218/AM15/	RLA File :03/94/040/00358/AM15/	Lic.No/Date:0310788338 25.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

29	**Case No.:45/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01048/AM15/	RLA File :09/24/040/00275/AM15/	Lic.No/Date:0910060885 25.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

30	**Case No.:46/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01049/AM15/	RLA File :09/24/040/00271/AM15/	Lic.No/Date:0910060886 25.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

31	**Case No.:264/13/82-**	Party Name:BAYER	Meet No/Date:1/82-	**Status:Deffered**

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	ALC4/2014	CROPSCIENCE LIMITED	ALC4/2015 15.04.2015	**and Re-indexed**
	HQ File :01/82/050/01267/AM15/	RLA File :03/94/040/00405/AM15/	Lic.No/Date:0310788397 26.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:2/7/82-ALC4/2014	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
32	HQ File :01/82/050/00646/AM15/	RLA File :09/24/040/00263/AM15/	Lic.No/Date:0910060892 26.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:255/13/82-ALC4/2014	Party Name:THE DHARAMSI MORARJI CHEMICAL CO LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
33	HQ File :01/82/050/01258/AM15/	RLA File :03/95/040/00431/AM15/	Lic.No/Date:0310788373 26.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:43/9/82-ALC4/2014	Party Name:SARV BIO LABS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00840/AM15/	RLA File :05/24/040/00203/AM15/	Lic.No/Date:0510390783 27.08.2014	Defer Date:20.05.2015
34	**Decision :** It was decide to call from the firm following information: i) Whether the export is Reserpine of relevant pharmacopeia or Reserpine (±10%) as described in ANF 4A and Appendix 33 ii) COA of import item from Foreign supplier. The technical specification should specify the content of Reserpine in the import description The case is deferred for 20.05.2015.			

	Case No.:224/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
35	HQ File :01/82/050/01227/AM15/	RLA File :03/94/040/00391/AM15/	Lic.No/Date:0310788515 28.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:225/13/82-ALC4/2014	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
36	HQ File :01/82/050/01228/AM15/	RLA File :03/94/040/00397/AM15/	Lic.No/Date:0310788514 28.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

निर्मल कुमार NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
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Udyog Bhawan, New Delhi

37	**Case No.:256/13/82-ALC4/2014**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01259/AM15/	RLA File :03/95/040/00371/AM15/	Lic.No/Date:0310788509 28.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

38	**Case No.:257/13/82-ALC4/2014**	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01260/AM15/	RLA File :03/95/040/00369/AM15/	Lic.No/Date:0310788508 28.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

39	**Case No.:254/13/82-ALC4/2014**	Party Name:SEQUENT SCIENTIFIC LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01257/AM15/	RLA File :03/95/040/00459/AM15/	Lic.No/Date:0310788513 28.08.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

40	**Case No.:262/13/82-ALC4/2014**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01265/AM15/	RLA File :03/94/040/00971/AM14/	Lic.No/Date:0310788560 01.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

41	**Case No.:263/13/82-ALC4/2014**	Party Name:ANTHEA AROMATICS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01266/AM15/	RLA File :03/94/040/00962/AM14/	Lic.No/Date:0310788558 01.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

42	**Case No.:54/13/82-ALC4/2014**	Party Name:RA CHEM PHARMA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01057/AM15/	RLA File :09/24/040/00272/AM15/	Lic.No/Date:0910060900 01.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

43	**Case No.:63/13/82-**	Party	Meet No/Date:1/82-	**Status:Deffered**

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	ALC4/2014	Name:SATYADEVA PHARMACEUTICALS /P/ LTD.,	ALC4/2015 15.04.2015	**and Re-indexed**
	HQ File :01/82/050/01066/AM15/	RLA File :09/24/040/00268/AM15/	Lic.No/Date:0910060901 01.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:217/13/82-ALC4/2014	Party Name:ENCUBE ETHICALS PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
44	HQ File :01/82/050/01220/AM15/	RLA File :03/94/040/00494/AM15/	Lic.No/Date:0310788620 02.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:223/13/82-ALC4/2014	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
45	HQ File :01/82/050/01226/AM15/	RLA File :03/94/040/00508/AM15/	Lic.No/Date:0310788647 02.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:259/13/82-ALC4/2014	Party Name:DANOPHARM CHEMICALS PRIVATE LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
46	HQ File :01/82/050/01262/AM15/	RLA File :03/94/040/00370/AM15/	Lic.No/Date:0310788693 03.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:251/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01254/AM15/	RLA File :03/95/040/00433/AM15/	Lic.No/Date:0310788662 03.09.2014	Defer Date:
47	**Decision :**In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:			

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
STEROSOL ACT (BP2) (Blends of Piperazine& Methyl Di Ethanol Amine)	1 kg	1.	MONO METHYL AMINE	0.1144 kg
		2.	ETHYLENE OXIDE	0.3240 kg
		3.	PIPERAZINE 68%	0.1500 kg

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

RA may take appropriate action as per the decision of Norms Committee..

	Case No.:253/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01256/AM15/	RLA File :03/95/040/00462/AM15/	Lic.No/Date:0310788657 03.09.2014	Defer Date:

48 **Decision :**In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
Stero PEA (Poly Ethoxylated Methyl Amine)	1 kg	1.	MONO METHYL AMINE	0.1940 kg
		2.	ETHYLENE OXIDE	0.8260 kg

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:84/13/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01087/AM15/	RLA File :31/83/040/00132/AM15/	Lic.No/Date:3110064857 05.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/537/2014-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)
49 ATAZANAVIR SULFATE	1 kg	1.	EPOXIDE CHEMICAL	0.49
		2.	T-BOC HYDRAZINE	0.50
		3.	N-METHOXYCARBONYL-L-TERT LEUCINE	0.77
		4.	EDAC-HCL 1-(3-DIMETHYLAMINOPROPYL)-3-ETHYLCARBODIIMIDE HYDROCHLORIDE	0.79

RA may take appropriate action as per the decision of Norms Committee.

50	**Case No.:234/13/82-**	Party Name:KUSUMA	Meet No/Date:1/82-	**Status:**

निर्मल कुमार / NIRMAL KUMAR
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विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	ALC4/2014	PHARMA	ALC4/2015 15.04.2015	**Approved**
	HQ File :01/82/050/01237/AM15/	RLA File :03/94/040/00501/AM15/	Lic.No/Date:0310788806 05.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/32/2013-Ch II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed
SODIUM SACCHARIN (PURE DENTAL GRADE)	1 kg	1.	SODIUM SACCHARIN	1.02 kg

RA may take appropriate action as per the decision of Norms Committee.

51	**Case No.:235/13/82-ALC4/2014**	Party Name:KUSUMA PHARMA	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01238/AM15/	RLA File :03/94/040/00500/AM15/	Lic.No/Date:0310788804 05.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

52	**Case No.:22/13/82-ALC4/2014**	Party Name:MANGALAM ORGANICS LIMITED (FORMERLY DUJODWALA	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01025/AM15/	RLA File :03/95/040/00379/AM15/	Lic.No/Date:0310788810 05.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

53	**Case No.:196/13/82-ALC4/2014**	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01199/AM15/	RLA File :03/94/040/00545/AM15/	Lic.No/Date:0310788934 09.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

54	**Case No.:201/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01204/AM15/	RLA File :03/94/040/00499/AM15/	Lic.No/Date:0310788928 09.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

निर्मल कुमार
Dy. Director General
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Directorate General of Foreign Trade
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Case No.:26/13/82-ALC4/2014	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
HQ File :01/82/050/01029/AM15/	RLA File :03/95/040/00493/AM15/	Lic.No/Date:0310788939 09.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

1.Export Item	Qty.	Sl. N.	Import Product	Quanity
STERO DIPA 85 (Diisopropanolamine)	1 kg	1	DIISOPROPANOLAMINE (DIPA 99)	0.925 kg
2.Export Item	1 kg	1	NONYL PHENOL	0.204 kg
STERO NC 200 (Nonyl Phenol Polyglycol Ether)		2	ETHYLENE OXIDE	0.816 kg
3.Export Item	1 kg	1	ETHYLENE OXIDE	0.8900 kg
STERO TEA (MX) (Triethanolamine Mixture)		2	MONO METHYL AMINE	0.0427 kg
4. Export Item	1 kg	1	LAURYL ALCOHOL	0.478 kg
STEROL 1205 (Lauryl Alcohol 3 mole Ethoxylate)		2	ETHYLENE OXIDE	0.542 kg
5. Export Item	1 kg	1	NONYL PHENOL	0.4857 kg
STERO NC 080 (Nonyl Phenol 5.5 mole Ethoxylated)		2	ETHYLENE OXIDE	0.5343 kg
6. Export Item	1 kg	1	ISO TRI DECANOL (ITDA)	0.3423 kg
STEROL 1312 (Iso Tri Decanol 9 moles Ethoxylated/Iso Tri Decyl Alcohol Ethoxylate)		2	ETHYLENE OXIDE	0.6777 kg

RA may take appropriate action as per the decision of Norms Committee.

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निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

56	**Case No.:27/13/82-ALC4/2014**	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Approved**
	HQ File :01/82/050/01030/AM15/	RLA File :03/95/040/00494/AM15/	Lic.No/Date:0310788943 09.09.2014	Defer Date:

Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/64/2013-Ch. II dated 15.04.2015, it was decided to ratify norms under Para 4.7 of HBP v 1 as per details given below or as applied by the firm, whichever is less:

1.Export Item	Qty.	Sl. N.	Import Product	Quanity
STER PEG 400 (Polyethylene Glycol 400)	1 kg	1	DI ETHYLENE GLYCOL	0.2611 kg
		2	ETHYLENE OXIDE	0.7589 kg
2.Export Item	1 kg	1	DI ETHYLENE GLYCOL	0.0469 kg
STER PEG 4000 (Polyethylene Glycol 4000)		2	ETHYLENE OXIDE	0.9731 kg

RA may take appropriate action as per the decision of Norms Committee..

57	**Case No.:23/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01026/AM15/	RLA File :03/95/040/00496/AM15/	Lic.No/Date:0310788911 09.09.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

58	**Case No.:250/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01253/AM15/	RLA File :03/95/040/00490/AM15/	Lic.No/Date:0310788892 09.09.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.

59	**Case No.:62/13/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01065/AM15/	RLA File :09/24/040/00257/AM15/	Lic.No/Date:0910060924 10.09.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

60	**Case No.:71/13/82-ALC4/2014**	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01074/AM15/	RLA File :09/24/040/00313/AM15/	Lic.No/Date:0910060931 10.09.2014	Defer Date:20.05.2015

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उप महानिदेशक, विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:53/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
61	HQ File :01/82/050/01056/AM15/	RLA File :09/24/040/00240/AM15/	Lic.No/Date:0910060930 10.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:64/13/82-ALC4/2014	Party Name:MYLAN LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
62	HQ File :01/82/050/01067/AM15/	RLA File :09/24/040/00247/AM15/	Lic.No/Date:0910060929 10.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:66/13/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
63	HQ File :01/82/050/01069/AM15/	RLA File :09/24/040/00303/AM15/	Lic.No/Date:0910060941 11.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:69/13/82-ALC4/2014	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
64	HQ File :01/82/050/01072/AM15/	RLA File :09/24/040/00302/AM15/	Lic.No/Date:0910060942 11.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:85/13/82-ALC4/2014	Party Name:EMCURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01088/AM15/	RLA File :31/83/040/00137/AM15/	Lic.No/Date:3110064875 11.09.2014	Defer Date:

65 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/537/2014-PI(Norms) dated 07.04.2015, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less::-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed (kg/kg)

निर्मल कुमार / NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

ATAZANAVIR SULFATE	1 kg	1.	EPOXIDE CHEMICAL	0.49
		2.	T-BOC HYDRAZINE	0.50
		3.	N-METHOXYCARBONYL-L-TERT LEUCINE	0.77
		4.	EDAC-HCL 1-(3-DIMETHYLAMINOPROPYL)-3-ETHYLCARBODIIMIDE HYDROCHLORIDE	0.79

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:197/13/82-ALC4/2014	Party Name:KOPRAN LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
66	HQ File :01/82/050/01200/AM15/	RLA File :03/94/040/00547/AM15/	Lic.No/Date:0310789054 11.09.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:72/13/82-ALC4/2014	Party Name:SRIAM LABS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
67	HQ File :01/82/050/01075/AM15/	RLA File :09/24/040/00287/AM15/	Lic.No/Date:0910060939 11.09.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:68/13/82-ALC4/2014	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Approved**
	HQ File :01/82/050/01071/AM15/	RLA File :09/24/040/00296/AM15/	Lic.No/Date:0910060958 12.09.2014	Defer Date:

68 **Decision :** In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2014-PI(Norms) dated 29.04.2015 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S.No	Item of Import	Quantity allowed kg/kg
FINASTERIDE	1 kg	1.	2,3-Dichloro-5,6-dicyano-1,4-benzoquinone	0.86
		2.	4-Dimethyl Aminopyridine	1.00
		3.	Azaandrostanecarboxamide (Androst-4-Aza-3-One-17Beta-N-Tert-Butyl Carboxamide)	1.7647

निर्मल कुमार/NIRMAL KUMAR
उप महानिदेशक विदेश व्यापार
Dy. Director General of Foreign Trade
विदेश व्यापार महानिदेशालय
Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

		4	Bis(Trimethylsilyl)trifluoroacetamide (BSTFA)	1.47
		5	Activated Carbon	0.012
		6	Methanol	4.66
		7	Methylene chloride	7.50
		8	Tetrahydrofuran	3.00
		9	Toluene	4.84
		10	Trifluoromethane sulfonic acid	0.004

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:65/13/82-ALC4/2014	Party Name:MSN LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
69	HQ File :01/82/050/01068/AM15/	RLA File :09/24/040/00283/AM15/	Lic.No/Date:0910060955 12.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:61/13/82-ALC4/2014	Party Name:SHODHANA LABORATORIES LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
70	HQ File :01/82/050/01064/AM15/	RLA File :09/24/040/00291/AM15/	Lic.No/Date:0910060952 12.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:70/13/82-ALC4/2014	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
71	HQ File :01/82/050/01073/AM15/	RLA File :09/24/040/00310/AM15/	Lic.No/Date:0910060954 12.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:25/13/82-ALC4/2014	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
72	HQ File :01/82/050/01028/AM15/	RLA File :03/95/040/00465/AM15/	Lic.No/Date:0310789100 12.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

73	**Case No.:28/13/82-ALC4/2014**	Party Name:TITAN LABORATORIES PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310789099	Defer

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	:01/82/050/01031/AM15/	:03/95/040/00398/AM15/	12.09.2014	Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

74	**Case No.:39/13/82-ALC4/2014**	Party Name:EYTAN LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01042/AM15/	RLA File :09/24/040/00270/AM15/	Lic.No/Date:0910060979 16.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals			

75	**Case No.:188/13/82-ALC4/2014**	Party Name:DELTA FINOCHEM PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01191/AM15/	RLA File :03/94/040/00102/AM15/	Lic.No/Date:0310789322 17.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

76	**Case No.:101/13/82-ALC4/2014**	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01104/AM15/	RLA File :03/95/040/00406/AM15/	Lic.No/Date:0310789416 18.09.2014	Defer Date:20.05.2015

Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their U.O No. 46011/98/2006-PC- II dated 23.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. Allowed MT
Para Diethyl Benzene (PDEB)	1 MT	1.	Naphtha	1.2567

RA may take appropriate action as per the decision of Norms Committee.

77	**Case No.:18/13/82-ALC4/2014**	Party Name:BEST VALUE CHEM PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01021/AM15/	RLA File :34/24/040/00152/AM15/	Lic.No/Date:3410040560 19.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

78	**Case No.:57/13/82-ALC4/2014**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**

निर्मल कुमार/NIRMAL KUMAR
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Udyog Bhawan, New Delhi

	HQ File :01/82/050/01060/AM15/	RLA File :05/23/040/00277/AM15/	Lic.No/Date:0510391246 19.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

79	**Case No.:59/13/82-ALC4/2014**	Party Name:HELLO PAINTS (P) LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01062/AM15/	RLA File :05/23/040/00276/AM15/	Lic.No/Date:0510391245 19.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

80	**Case No.:249/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01252/AM15/	RLA File :03/95/040/00518/AM15/	Lic.No/Date:0310789471 19.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

81	**Case No.:75/13/82-ALC4/2014**	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01078/AM15/	RLA File :05/23/040/00269/AM15/	Lic.No/Date:0510391274 23.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

82	**Case No.:17/13/82-ALC4/2014**	Party Name:GRASIM INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01020/AM15/	RLA File :34/24/040/00155/AM15/	Lic.No/Date:3410040570 23.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

83	**Case No.:115/13/82-ALC4/2014**	Party Name:WEST BENGAL CHEMICAL INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01118/AM15/	RLA File :02/24/040/00097/AM15/	Lic.No/Date:0210205008 23.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

84	**Case No.:74/13/82-ALC4/2014**	Party Name:CONSTECH ENTERPRISES PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01077/AM15/	RLA File :05/23/040/00282/AM15/	Lic.No/Date:0510391308 24.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

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Udyog Bhawan, New Del

85	**Case No.:192/13/82-ALC4/2014**	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01195/AM15/	RLA File :03/94/040/00539/AM15/	Lic.No/Date:0310789636 24.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

86	**Case No.:148/13/82-ALC4/2014**	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01151/AM15/	RLA File :07/24/040/00208/AM15/	Lic.No/Date:0710106752 24.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

87	**Case No.:30/13/82-ALC4/2014**	Party Name:R L FINE CHEM	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01033/AM15/	RLA File :07/24/040/00218/AM15/	Lic.No/Date:0710106755 24.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

88	**Case No.:47/13/82-ALC4/2014**	Party Name:ALCHEM INTERNATIONAL LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Rejected**
	HQ File :01/82/050/01050/AM15/	RLA File :05/23/040/00278/AM15/	Lic.No/Date:0510391347 25.09.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

89	**Case No.:158/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01161/AM15/	RLA File :03/94/040/00522/AM15/	Lic.No/Date:0310789677 25.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

90	**Case No.:159/13/82-ALC4/2014**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01162/AM15/	RLA File :03/94/040/00524/AM15/	Lic.No/Date:0310789678 25.09.2014	Defer Date:20.05.2015

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Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

91	**Case No.:20/13/82-ALC4/2014**	Party Name:PROLIFE INDUSTRIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01023/AM15/	RLA File :08/24/040/00124/AM15/	Lic.No/Date:0810133449 25.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

92	**Case No.:21/13/82-ALC4/2014**	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01024/AM15/	RLA File :05/23/040/00260/AM15/	Lic.No/Date:0510391357 26.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

93	**Case No.:50/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01053/AM15/	RLA File :05/24/040/00211/AM15/	Lic.No/Date:0510391368 26.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

94	**Case No.:51/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01054/AM15/	RLA File :05/24/040/00444/AM14/	Lic.No/Date:0510391367 26.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

95	**Case No.:52/13/82-ALC4/2014**	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01055/AM15/	RLA File :05/24/040/00231/AM15/	Lic.No/Date:0510391369 26.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

96	**Case No.:49/13/82-ALC4/2014**	Party Name:SENTISS PHARMA PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01052/AM15/	RLA File :05/24/040/00284/AM15/	Lic.No/Date:0510391389 26.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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97	**Case No.:19/13/82-ALC4/2014**	Party Name:SANO MEDICAL KITS PVT. LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01022/AM15/	RLA File :04/24/040/00171/AM15/	Lic.No/Date:0410159504 29.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

98	**Case No.:178/13/82-ALC4/2014**	Party Name:HINDUSTAN POLYAMIDES & FIBRES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01181/AM15/	RLA File :03/94/040/00602/AM15/	Lic.No/Date:0310789838 30.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

99	**Case No.:177/13/82-ALC4/2014**	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01180/AM15/	RLA File :03/94/040/00586/AM15/	Lic.No/Date:0310789849 30.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

100	**Case No.:82/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01085/AM15/	RLA File :04/24/040/00160/AM15/	Lic.No/Date:0410159511 30.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

101	**Case No.:15/13/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01018/AM15/	RLA File :34/24/040/00161/AM15/	Lic.No/Date:3410040594 30.09.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

102	**Case No.:128/13/82-ALC4/2014**	Party Name:ALEMBIC LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01131/AM15/	RLA File :34/24/040/00167/AM15/	Lic.No/Date:3410040601 01.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of			

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Udyog Bhawan, New Delhi

	Pharmaceuticals.			

103	**Case No.:157/13/82-ALC4/2014**	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01160/AM15/	RLA File :03/94/040/00603/AM15/	Lic.No/Date:0310789905 01.10.2014	Defer Date:20.05.2015
	Decision : In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 29.04.2015			

104	**Case No.:19/1/82-ALC4/2015**	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01545/AM15/	RLA File :03/94/040/00594/AM15/	Lic.No/Date:0310789922 01.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

105	**Case No.:77/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01080/AM15/	RLA File :04/24/040/00164/AM15/	Lic.No/Date:0410159520 01.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

106	**Case No.:160/13/82-ALC4/2014**	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01163/AM15/	RLA File :03/94/040/00544/AM15/	Lic.No/Date:0310789976 07.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of			

निर्मल कुमार/NIRMAL KUMAR
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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	C&PC.

	Case No.:13/13/82-ALC4/2014	Party Name:FINE CURE PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
107	HQ File :01/82/050/01016/AM15/	RLA File :08/24/040/00233/AM15/	Lic.No/Date:0810133503 07.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:34/13/82-ALC4/2014	Party Name:JUBILANT GENERICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Approved**
	HQ File :01/82/050/01037/AM15/	RLA File :05/23/040/00258/AM15/	Lic.No/Date:0510391455 07.10.2014	Defer Date:

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Decision : Committee considered the case as per agenda and in light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/251/2014-PI(Norms) dated 18.03.2015 and in consultation with technical authority present in meeting, decided to ratify norms under para 4.7 of HBP as per details given below or as applied by firm whichever is lower:-

Export product	Exp. Qty.	Sl.No.	Import items	Qty in mg for export of 1Pantoprazole tablet	
				20 mg Tabs	40 mg tabs
Pantoprazole Tablet	1 kg	1	Pantoprazole Sodium	21.571	43.143
		2	Mannitol USP (Pearlitol 25C)	42.44	84.88
		3	Sucrose USNF	8.00	16.00
		4	Hypromellose (Pharmacoat 603 3cps) USP	1.86	3.72

RA concerned may take further necessary action as per above decision of NC.

	Case No.:33/13/82-ALC4/2014	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01036/AM15/	RLA File :05/23/040/00256/AM15/	Lic.No/Date:0510391459 07.10.2014	Defer Date:20.05.2015

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Decision : In the light of written comments received from Department of Chemicals and Petrochemicals vide their U.O No. 14010/36/2011-Ch II dated 03.03.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed

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Udyog Bhawan, New Delhi

KANATOL - 8080	1 kg	1.	TERE PHTHALIC ACID	0.447 kg
		2.	ETHYL HEXANOL	0.740 kg

RA may take appropriate action as per the decision of Norms Committee..

	Case No.:134/13/82-ALC4/2014	Party Name:MAHAVIR SYNTHESIS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
110	HQ File :01/82/050/01137/AM15/	RLA File :52/24/040/00031/AM15/	Lic.No/Date:5210041251 07.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:179/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01182/AM15/	RLA File :03/94/040/00622/AM15/	Lic.No/Date:0310790000 08.10.2014	Defer Date:20.05.2015
111	**Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 29.04.2015			

	Case No.:182/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01185/AM15/	RLA File :03/94/040/00626/AM15/	Lic.No/Date:0310790001 08.10.2014	Defer Date:20.05.2015
112	**Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram.			

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ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import.
iii) Detail of by-products formed during the process and their recovery in terms of quantity and value.
iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA.

The case was deferred for 29.04.2015

	Case No.:29/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
113	HQ File :01/82/050/01032/AM15/	RLA File :05/23/040/00268/AM15/	Lic.No/Date:0510391490 08.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:35/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
114	HQ File :01/82/050/01038/AM15/	RLA File :05/23/040/00218/AM15/	Lic.No/Date:0510391491 08.10.2014	Defer Date:15.04.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:78/13/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Rejected**
115	HQ File :01/82/050/01081/AM15/	RLA File :04/24/040/00173/AM15/	Lic.No/Date:0410159539 08.10.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:86/13/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Rejected**
116	HQ File :01/82/050/01089/AM15/	RLA File :04/24/040/00172/AM15/	Lic.No/Date:0410159540 08.10.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

117	**Case No.:146/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01149/AM15/	RLA File :05/24/040/00304/AM15/	Lic.No/Date:0510391511 09.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:83/13/82-ALC4/2014	Party Name:SHASUN PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Rejected**
118	HQ File :01/82/050/01086/AM15/	RLA File :04/24/040/00187/AM15/	Lic.No/Date:0410159552 09.10.2014	Defer Date:
	Decision : It was decided to reject the case as the firm has not furnished information despite repeated reminders.			

	Case No.:275/13/82-ALC4/2014	Party Name:CADILA PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
119	HQ File :01/82/050/01278/AM15/	RLA File :08/24/040/00259/AM15/	Lic.No/Date:0810133557 10.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:76/13/82-ALC4/2014	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
120	HQ File :01/82/050/01079/AM15/	RLA File :04/24/040/00163/AM15/	Lic.No/Date:0410159566 13.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:140/13/82-ALC4/2014	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
121	HQ File :01/82/050/01143/AM15/	RLA File :07/24/040/00228/AM15/	Lic.No/Date:0710106816 13.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:184/13/82-ALC4/2014	Party Name:J.B. CHEMICALS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
122	HQ File :01/82/050/01187/AM15/	RLA File :03/94/040/00675/AM15/	Lic.No/Date:0310790237 14.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

123	**Case No.:272/13/82-**	Party Name:SAIBABA	Meet No/Date:1/82-	**Status:Deffered**

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	ALC4/2014	SURFACTANTS (P) LTD.,	ALC4/2015 15.04.2015	**and Re-indexed**
	HQ File :01/82/050/01275/AM15/	RLA File :08/24/040/00249/AM15/	Lic.No/Date:0810133587 14.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:163/13/82-ALC4/2014	Party Name:S.M. CHEMICALS	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01166/AM15/	RLA File :03/95/040/00450/AM15/	Lic.No/Date:0310790285 16.10.2014	Defer Date:20.05.2015
124	**Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/64/2011-CH-II dated 25.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 29.04.2015			

	Case No.:155/13/82-ALC4/2014	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01158/AM15/	RLA File :03/94/040/00658/AM15/	Lic.No/Date:0310790361 17.10.2014	Defer Date:20.05.2015
125	**Decision :**In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 14010/67/2011-CH-II dated 29.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of			

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	production may be furnished duly certified by CA. The case was deferred for 29.04.2015			

	Case No.:183/13/82-ALC4/2014	Party Name:BLISS GVS PHARMA LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
126	HQ File :01/82/050/01186/AM15/	RLA File :03/94/040/00689/AM15/	Lic.No/Date:0310790362 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:136/13/82-ALC4/2014	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
127	HQ File :01/82/050/01139/AM15/	RLA File :05/23/040/00309/AM15/	Lic.No/Date:0510391614 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:154/13/82-ALC4/2014	Party Name:GEM AROMATICS PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
128	HQ File :01/82/050/01157/AM15/	RLA File :03/94/040/00680/AM15/	Lic.No/Date:0310790351 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:124/13/82-ALC4/2014	Party Name:PANACEA BIOTEC LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
129	HQ File :01/82/050/01127/AM15/	RLA File :05/24/040/00319/AM15/	Lic.No/Date:0510391623 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Biotechnology.			

	Case No.:135/13/82-ALC4/2014	Party Name:SHREE BANKEY BEHARI LAL AROMATICS	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
130	HQ File :01/82/050/01138/AM15/	RLA File :05/24/040/00306/AM15/	Lic.No/Date:0510391639 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

131	**Case No.:164/13/82-ALC4/2014**	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01167/AM15/	RLA File :03/95/040/00593/AM15/	Lic.No/Date:0310790332 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:165/13/82-ALC4/2014	Party Name:SUN PHARMACEUTICAL INDUSTRIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
132	HQ File :01/82/050/01168/AM15/	RLA File :03/95/040/00594/AM15/	Lic.No/Date:0310790350 17.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:152/13/82-ALC4/2014	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
133	HQ File :01/82/050/01155/AM15/	RLA File :03/94/040/00692/AM15/	Lic.No/Date:0310790392 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:132/13/82-ALC4/2014	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
134	HQ File :01/82/050/01135/AM15/	RLA File :05/24/040/00322/AM15/	Lic.No/Date:0510391643 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:144/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
135	HQ File :01/82/050/01147/AM15/	RLA File :05/24/040/00293/AM15/	Lic.No/Date:0510391660 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:145/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
136	HQ File :01/82/050/01148/AM15/	RLA File :05/24/040/00276/AM15/	Lic.No/Date:0510391659 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

137	**Case No.:138/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER	Meet No/Date:1/82-ALC4/2015	**Status:Deffered and Re-indexed**

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		HEALTHCARE INDIA LIMITED	15.04.2015	
	HQ File :01/82/050/01141/AM15/	RLA File :05/24/040/00330/AM15/	Lic.No/Date:0510391644 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

138	**Case No.:139/13/82-ALC4/2014**	Party Name:RECKITT BENCKISER HEALTHCARE INDIA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01142/AM15/	RLA File :05/24/040/00325/AM15/	Lic.No/Date:0510391645 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

139	**Case No.:169/13/82-ALC4/2014**	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01172/AM15/	RLA File :03/95/040/00602/AM15/	Lic.No/Date:0310790376 20.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

140	**Case No.:153/13/82-ALC4/2014**	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01156/AM15/	RLA File :03/94/040/00677/AM15/	Lic.No/Date:0310790442 21.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

141	**Case No.:129/13/82-ALC4/2014**	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01132/AM15/	RLA File :34/24/040/00189/AM15/	Lic.No/Date:3410040631 21.10.2014	Defer Date:20.05.2015
	Decision : It was decided to remind the firm to furnish the following information: 1. Detailed manufacturing process along with balanced chemical reactions indicating number of moles of all the reactants, products and by-products with corresponding molecular formulae, structural formulae, molecular weight and process flow diagram. 2. Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. 3. Details of by products formed during the process and their recovery in terms of quantity and value . 4. Denials of production of export product under reference and corresponding			

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consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished duly certified by CA. If the production has not commenced in the past the details from commencement of production may be furnished duly certified by CA. Any other relevant information.

5. Any other relevant information, if any

The case was deferred for 20.05.2015.

	Case No.:167/13/82-ALC4/2014	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
142	HQ File :01/82/050/01170/AM15/	RLA File :03/95/040/00610/AM15/	Lic.No/Date:0310790431 21.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC (PC Diviison).			

	Case No.:130/13/82-ALC4/2014	Party Name:ALEMBICPHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
143	HQ File :01/82/050/01133/AM15/	RLA File :34/24/040/00187/AM15/	Lic.No/Date:3410040633 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:171/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
144	HQ File :01/82/050/01174/AM15/	RLA File :03/95/040/00588/AM15/	Lic.No/Date:0310790482 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:172/13/82-ALC4/2014	Party Name:PRASOL CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
145	HQ File :01/82/050/01175/AM15/	RLA File :03/95/040/00362/AM15/	Lic.No/Date:0310790480 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:170/13/82-ALC4/2014	Party Name:SAVLA CHEMICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
146	HQ File :01/82/050/01173/AM15/	RLA File :03/95/040/00619/AM15/	Lic.No/Date:0310790490 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of			

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Udyog Bhawan, New Delhi

	C&PC.			

147	**Case No.:116/13/82-ALC4/2014**	Party Name:SHANPAR INDUSTRIES PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01119/AM15/	RLA File :34/24/040/00179/AM15/	Lic.No/Date:3410040637 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

148	**Case No.:110/13/82-ALC4/2014**	Party Name:TATVA CHINTAN PHARMA CHEM PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01113/AM15/	RLA File :34/24/040/00188/AM15/	Lic.No/Date:3410040635 22.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

149	**Case No.:87/13/82-ALC4/2014**	Party Name:MALLADI DRUGS & PHARMACEUTICALS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01090/AM15/	RLA File :04/24/040/00196/AM15/	Lic.No/Date:0410159624 27.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

150	**Case No.:125/13/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01128/AM15/	RLA File :05/23/040/00313/AM15/	Lic.No/Date:0510391766 28.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

151	**Case No.:126/13/82-ALC4/2014**	Party Name:KLJ PLASTICIZERS LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01129/AM15/	RLA File :05/23/040/00311/AM15/	Lic.No/Date:0510391765 28.10.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

152	**Case No.:141/13/82-ALC4/2014**	Party Name:YASHASHVI RASAYAN PVT.LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:5210041283	Defer

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Udyog Bhawan, New Delhi

	:01/82/050/01144/AM15/	:52/24/040/00040/AM15/	29.10.2014	Date:20.05.2015
	Decision: In the light of written comments received from Petrochemical Division of Department of Chemicals and Petrochemicals vide their OM No. 15022/17/2012-PC-II dated 17.03.2015, it was decided to call from the firm the following technical details: i) Detailed manufacturing process along with balanced chemical reaction indicating number of moles of all the reactions, products and by-products with corresponding molecular Formulae, structural formulae, molecular weight and process flow diagram. ii) Stage-wise percentage yield with respect of each of the reactants and products and the relevant justification enclosing therewith authentic printed technical literature in support of yield or quantity of items for import. iii) Detail of by-products formed during the process and their recovery in terms of quantity and value. iv) Details of production of export product under reference and corresponding consumption of raw material in the year 2013-14 and 2014-15 (April to October) duly certified by CA may be furnished. If the production has not commenced in the past, the details from commencement of production may be furnished duly certified by CA. The case was deferred for 20.05.2015			

	Case No.:104/13/82-ALC4/2014	Party Name:AMOL PHARMACEUTICALS PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
153	HQ File :01/82/050/01107/AM15/	RLA File :13/24/040/00029/AM15/	Lic.No/Date:1310047687 05.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:266/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
154	HQ File :01/82/050/01269/AM15/	RLA File :08/24/040/00289/AM15/	Lic.No/Date:0810133735 05.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:268/13/82-ALC4/2014	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
155	HQ File :01/82/050/01271/AM15/	RLA File :08/24/040/00283/AM15/	Lic.No/Date:0810133734 05.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

156	**Case No.:107/13/82-ALC4/2014**	Party Name:SHIVA PHARMACHEM LTD,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01110/AM15/	RLA File :34/24/040/00196/AM15/	Lic.No/Date:3410040655 05.11.2014	Defer Date:20.05.2015

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Directorate General of Foreign Trade
वाणिज्य विभाग/Department of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

157	**Case No.:121/13/82-ALC4/2014**	Party Name:AKZO NOBEL INDIA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01124/AM15/	RLA File :02/24/040/00111/AM15/	Lic.No/Date:0210205126 07.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

158	**Case No.:267/13/82-ALC4/2014**	Party Name:ELIXIR PHARMA	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01270/AM15/	RLA File :08/24/040/00294/AM15/	Lic.No/Date:0810133743 07.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

159	**Case No.:1/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01004/AM15/	RLA File :09/24/040/00417/AM15/	Lic.No/Date:0910061188 07.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

160	**Case No.:2/13/82-ALC4/2014**	Party Name:ATUL LIMITED,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01005/AM15/	RLA File :08/24/040/00290/AM15/	Lic.No/Date:0810133762 10.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

161	**Case No.:3/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01006/AM15/	RLA File :09/24/040/00377/AM15/	Lic.No/Date:0910061197 10.11.2014	Defer Date:20.05.2015
	Decision : It was decided to send the copy of application to Department of Pharmaceuticals for their comments. The case was deferred for 20.05.2015.			

162	**Case No.:265/13/82-ALC4/2014**	Party Name:H.J.AROCHEM PVT. LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0810133768	Defer

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Udyog Bhawan, New Delhi

	:01/82/050/01268/AM15/	:08/24/040/00265/AM15/	10.11.2014	Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:151/13/82-ALC4/2014	Party Name:REANNON PHARMACEUTICALS	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
163	HQ File :01/82/050/01154/AM15/	RLA File :03/95/040/00631/AM15/	Lic.No/Date:0310790870 10.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:114/13/82-ALC4/2014	Party Name:VIRDEV INTERMEDIATES PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
164	HQ File :01/82/050/01117/AM15/	RLA File :52/24/040/00042/AM15/	Lic.No/Date:5210041292 10.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:111/13/82-ALC4/2014	Party Name:ABEERS PHARMACEUTICALS PVT LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
165	HQ File :01/82/050/01114/AM15/	RLA File :05/23/040/00352/AM15/	Lic.No/Date:0510391927 11.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of AYUSH.			

	Case No.:4/13/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
166	HQ File :01/82/050/01007/AM15/	RLA File :09/24/040/00409/AM15/	Lic.No/Date:0910061211 11.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:5/13/82-ALC4/2014	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
167	HQ File :01/82/050/01008/AM15/	RLA File :09/24/040/00325/AM15/	Lic.No/Date:0910061212 11.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

168	**Case No.:108/13/82-ALC4/2014**	Party Name:SHREE BANKEY BEHARI LAL BOARD MILLS	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01111/AM15/	RLA File :05/24/040/00347/AM15/	Lic.No/Date:0510391926 11.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:112/13/82-ALC4/2014	Party Name:SOLARIS CHEMTECH INDUSTRIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
169	HQ File :01/82/050/01115/AM15/	RLA File :34/24/040/00193/AM15/	Lic.No/Date:3410040672 11.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:7/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
170	HQ File :01/82/050/01010/AM15/	RLA File :09/24/040/00446/AM15/	Lic.No/Date:0910061213 12.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:120/13/82-ALC4/2014	Party Name:JUBILANT LIFE SCIENCES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
171	HQ File :01/82/050/01123/AM15/	RLA File :05/23/040/00325/AM15/	Lic.No/Date:0510391947 12.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:105/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15,04.2015	**Status:Deffered and Re-indexed**
172	HQ File :01/82/050/01108/AM15/	RLA File :05/24/040/00336/AM15/	Lic.No/Date:0510391957 12.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:9/13/82-ALC4/2014	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
173	HQ File :01/82/050/01012/AM15/	RLA File :09/24/040/00453/AM15/	Lic.No/Date:0910061268 19.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

174	**Case No.:10/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015	**Status:Deffered and Re-indexed**

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Udyog Bhawan, New Delhi

			15.04.2015	
	HQ File :01/82/050/01013/AM15/	RLA File :09/24/040/00449/AM15/	Lic.No/Date:0910061269 19.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:11/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
175	HQ File :01/82/050/01014/AM15/	RLA File :09/24/040/00460/AM15/	Lic.No/Date:0910061271 19.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:122/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
176	HQ File :01/82/050/01125/AM15/	RLA File :05/24/040/00353/AM15/	Lic.No/Date:0510392082 20.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:123/13/82-ALC4/2014	Party Name:PAYAL PETROCHEM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
177	HQ File :01/82/050/01126/AM15/	RLA File :05/24/040/00376/AM15/	Lic.No/Date:0510392087 20.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:269/13/82-ALC4/2014	Party Name:SHREE VALLABH CHEMICAL	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
178	HQ File :01/82/050/01272/AM15/	RLA File :08/24/040/00315/AM15/	Lic.No/Date:0810133875 20.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

	Case No.:91/13/82-ALC4/2014	Party Name:INCHEM LABORATORIES PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
179	HQ File :01/82/050/01094/AM15/	RLA File :09/24/040/00421/AM15/	Lic.No/Date:0910061287 21.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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180	**Case No.:98/13/82-ALC4/2014**	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01101/AM15/	RLA File :09/24/040/00456/AM15/	Lic.No/Date:0910061307 25.11.2014	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/597/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed kg/kg
LAMIVUDINE	1 kg	1.	Activated Carbon	0.100
		2.	Triethyl Amine	1.544
		3.	Methanol	0.336
		4.	Acetone	0.558
		5.	Sodium Borohydride	0.480
		6.	Toluene	2.39
		7.	Hexamethyldisilazane (HMDS)	1.689
		8.	Methanesulfonic Acid	0.020
		9.	Methylene Chloride	6.535
		10.	Cytosine	0.955
		11.	Dimethylformamide	0.75
		12.	Glyoxalic Acid (50%)	1.738
		13.	2,5-Di hydroxy1,4-Dithaine	0.739
		14.	Hexanes	3.046
		15.	Salicylic Acid	0.832
		16.	Steam/Thermal Coal (Non-Cooking)	As per fuel Policy

RA may take appropriate action as per the decision of Norms Committee.

181	**Case No.:93/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01096/AM15/	RLA File :09/24/040/00468/AM15/	Lic.No/Date:0910061299 25.11.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

182	**Case No.:94/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01097/AM15/	RLA File :09/24/040/00469/AM15/	Lic.No/Date:0910061300 25.11.2014	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

	Pharmaceuticals.			

183	**Case No.:95/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01098/AM15/	RLA File :09/24/040/00465/AM15/	Lic.No/Date:0910061301 25.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

184	**Case No.:96/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01099/AM15/	RLA File :09/24/040/00466/AM15/	Lic.No/Date:0910061302 25.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

185	**Case No.:99/13/82-ALC4/2014**	Party Name:HETERO DRUGS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01102/AM15/	RLA File :09/24/040/00472/AM15/	Lic.No/Date:0910061318 26.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

186	**Case No.:100/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01103/AM15/	RLA File :09/24/040/00473/AM15/	Lic.No/Date:0910061319 26.11.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

187	**Case No.:102/13/82-ALC4/2014**	Party Name:DR REDDYS LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/01105/AM15/	RLA File :09/24/040/00487/AM15/	Lic.No/Date:0910061336 04.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

188	**Case No.:280/13/82-ALC4/2014**	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0910061364	Defer

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	:01/82/050/01283/AM15/	:09/24/040/00498/AM15/	09.12.2014	Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:281/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
189	HQ File :01/82/050/01284/AM15/	RLA File :09/24/040/00499/AM15/	Lic.No/Date:0910061365 09.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:282/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
190	HQ File :01/82/050/01285/AM15/	RLA File :09/24/040/00505/AM15/	Lic.No/Date:0910061366 09.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:283/13/82-ALC4/2014	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
191	HQ File :01/82/050/01286/AM15/	RLA File :09/24/040/00501/AM15/	Lic.No/Date:0910061367 09.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:279/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
192	HQ File :01/82/050/01282/AM15/	RLA File :09/24/040/00510/AM15/	Lic.No/Date:0910061362 09.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:284/13/82-ALC4/2014	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
193	HQ File :01/82/050/01287/AM15/	RLA File :09/24/040/00509/AM15/	Lic.No/Date:0910061372 12.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

194	**Case No.:26/1/82-ALC4/2015**	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**

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	HQ File :01/82/050/01552/AM15/	RLA File :09/24/040/00444/AM15/	Lic.No/Date:0910061385 12.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:27/1/82-ALC4/2015	Party Name:VIJAYASRI ORGANICS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
195	HQ File :01/82/050/01553/AM15/	RLA File :09/24/040/00443/AM15/	Lic.No/Date:0910061386 12.12.2014	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:3/1/82-ALC4/2015	Party Name:JAGSONPAL PHARMACEUTICALS LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
196	HQ File :01/82/050/00003/AM16/	RLA File :05/23/040/00450/AM15/	Lic.No/Date:0510392649 01.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:14/1/82-ALC4/2015	Party Name:ANUH PHARMA LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
197	HQ File :01/82/050/00014/AM16/	RLA File :03/94/040/00985/AM15/	Lic.No/Date:0310793308 27.01.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:2/1/82-ALC4/2015	Party Name:UNICHEM LABORATORIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Approved**
	HQ File :01/82/050/00002/AM16/	RLA File :03/95/040/00884/AM15/	Lic.No/Date:0310793384 29.01.2015	Defer Date:

198 **Decision :**In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/487/2014-PI(Norms) dated 06.02. 2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Item of Export	Quantity	S,No	Item of Import	Quantity allowed
CLOPIDOGREL 75MG TABLET	1 kg	1	Clopidogrel Hydrogen sulphate	99.8146 mg

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	RA may take appropriate action as per the decision of Norms Committee.

199	**Case No.:13/1/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00013/AM16/	RLA File :03/94/040/01049/AM15/	Lic.No/Date:0310793672 06.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

200	**Case No.:7/1/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00007/AM16/	RLA File :03/94/040/00971/AM15/	Lic.No/Date:0310793727 09.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

201	**Case No.:12/1/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00012/AM16/	RLA File :03/94/040/01005/AM15/	Lic.No/Date:0310793729 09.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

202	**Case No.:10/1/82-ALC4/2015**	Party Name:ENALTEC LABS PVT.LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/00010/AM16/	RLA File :03/94/040/01082/AM15/	Lic.No/Date:0310793947 18.02.2015	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/621/2014-PI(Norms) dated 29.04.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export Product	Export Qty.	Sl.No.	Import item	Qty. Allowed Kg/kg
NITAZOXANIDE	1 Kg.	1.	2-AMINO-5-NITRO THIAZOLE	0.59

RA may take appropriate action as per the decision of Norms Committee.

203	**Case No.:11/1/82-ALC4/2015**	Party Name:INDOCO REMEDIES LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File	RLA File	Lic.No/Date:0310793939	Defer

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	:01/82/050/00011/AM16/	:03/94/040/01070/AM15/	18.02.2015	Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

204	**Case No.:8/1/82-ALC4/2015**	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00008/AM16/	RLA File :03/94/040/00917/AM15/	Lic.No/Date:0310793987 19.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

205	**Case No.:4/1/82-ALC4/2015**	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00004/AM16/	RLA File :08/24/040/00436/AM15/	Lic.No/Date:0810134669 25.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

206	**Case No.:1/1/82-ALC4/2015**	Party Name:PARAMOUNT AROMACHEM PVT.LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00001/AM16/	RLA File :05/24/040/00563/AM15/	Lic.No/Date:0510393385 26.02.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of C&PC.			

207	**Case No.:6/1/82-ALC4/2015**	Party Name:MICRO LABS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00006/AM16/	RLA File :07/24/040/00446/AM15/	Lic.No/Date:0710107776 10.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

208	**Case No.:15/1/82-ALC4/2015**	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
	HQ File :01/82/050/00015/AM16/	RLA File :04/24/040/00272/AM15/	Lic.No/Date:0410160273 11.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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	Case No.:16/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
209	HQ File :01/82/050/01542/AM15/	RLA File :09/24/040/00703/AM15/	Lic.No/Date:0910061716 17.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:17/1/82-ALC4/2015	Party Name:SAURAV CHEMICALS LTD,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01543/AM15/	RLA File :22/24/040/00107/AM15/	Lic.No/Date:2210015215 18.03.2015	Defer Date:

210 **Decision :**In the light of earlier decision taken by NC in its 8/82 meeting dated 25.09.2014, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Exp. Qty.	Sl.No.	Import items	Qty. allowed (kg)
DEXKETOPROFEN TROMETAMOL	1 kg	1.	KETOPROFEN	1.78
		2.	N-OCTYL-D-GLUCAMINE	0.36
		3.	TROMETHAMINE	0.36

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:18/1/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01544/AM15/	RLA File :05/23/040/00547/AM15/	Lic.No/Date:0510393648 19.03.2015	Defer Date:

Decision : In the light of written comments received from Department of Pharmaceuticals vide their OM No. 35011/349/2014-PI(Norms) dated 28.11.2014, it was decided to ratify the norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

211

Export Product	Export Quantity	S. No.	Import Item	Qty. Allowed kg/kg
CEFIXIME USP /BP/IP/EP Powder	1 kg	1.	7-AVCA (7-Amino-3-Vinyl-Cephalosporanic Acid)	0.571
		2.	Dimethyl Acetamide	1.65
		3.	MICA Ester	0.82
		4.	Ethyl Acetate	0.95

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		5.	Methylene Chloride	3.84

RA may take appropriate action as per the decision of Norms Committee.

	Case No.:20/1/82-ALC4/2015	Party Name:CADILA HEALTHCARE LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
212	HQ File :01/82/050/01546/AM15/	RLA File :08/24/040/00474/AM15/	Lic.No/Date:0810134879 23.03.2015	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:21/1/82-ALC4/2015	Party Name:DISTO PHARMACEUTICALS PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status: Approved**
	HQ File :01/82/050/01547/AM15/	RLA File :09/24/040/00683/AM15/	Lic.No/Date:0910061740 23.03.2015	Defer Date:

213 **Decision :** In the light of earlier decision taken in meeting no. 18/82 dated 18.02.2015, it was decided to ratify norms under Para 4.7 of HBP v1 as per details given below or as applied by the firm, whichever is less:

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed
Orlistat Pellets 50%	1 kg		Orlistat	0.505/kg

RA may take appropriate action as per the decision of Norms committee

	Case No.:22/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
214	HQ File :01/82/050/01548/AM15/	RLA File :09/24/040/00626/AM15/	Lic.No/Date:0910061741 23.03.2015	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

	Case No.:23/1/82-ALC4/2015	Party Name:S M S PHARMACEUTICALS LTD	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
215	HQ File :01/82/050/01549/AM15/	RLA File :09/24/040/00579/AM15/	Lic.No/Date:0910061762 24.03.2015	Defer Date:20.05.2015

Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.

216	**Case No.:5/1/82-**	Party Name:MICRO	Meet No/Date:1/82-	**Status:Deffered**

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	Case No.:32/1/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
222	HQ File :01/82/050/01558/AM15/	RLA File :09/24/040/00724/AM15/	Lic.No/Date:0910061849 31.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:33/1/82-ALC4/2015	Party Name:DIVIS LABORATORIES LTD.,	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
223	HQ File :01/82/050/01559/AM15/	RLA File :09/24/040/00725/AM15/	Lic.No/Date:0910061850 31.03.2015	Defer Date:20.05.2015
	Decision: It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

Date:13.04.2015
Place:New Delhi

Nirmal Kumar
Dy. Director General of Foreign Trade

NIRMAL KUMAR
उप महानिदेशक, विदेश व्यापार
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	ALC4/2015	LABS LTD	ALC4/2015 15.04.2015	**and Re-indexed**
	HQ File :01/82/050/00005/AM16/	RLA File :07/24/040/00457/AM15/	Lic.No/Date:0710107918 25.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:28/1/82-ALC4/2015	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
217	HQ File :01/82/050/01554/AM15/	RLA File :05/23/040/00556/AM15/	Lic.No/Date:0510393745 26.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:30/1/82-ALC4/2015	Party Name:HETERO LABS LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
218	HQ File :01/82/050/01556/AM15/	RLA File :09/24/040/00713/AM15/	Lic.No/Date:0910061790 30.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:29/1/82-ALC4/2015	Party Name:HONOUR LAB LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
219	HQ File :01/82/050/01555/AM15/	RLA File :09/24/040/00722/AM15/	Lic.No/Date:0910061789 30.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:9/1/82-ALC4/2015	Party Name:VIVIMED LABS (ALATHUR) PRIVATE LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
220	HQ File :01/82/050/00009/AM16/	RLA File :04/24/040/00292/AM15/	Lic.No/Date:0410160364 30.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

	Case No.:31/1/82-ALC4/2015	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:1/82-ALC4/2015 15.04.2015	**Status:Deffered and Re-indexed**
221	HQ File :01/82/050/01557/AM15/	RLA File :09/24/040/00707/AM15/	Lic.No/Date:0910061820 31.03.2015	Defer Date:20.05.2015
	Decision : It was decided to defer the case for 20.05.2015 for comments of Department of Pharmaceuticals.			

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